

neries are progressively made in this country.

**Shri Bimal Ghose:** May I know the Government of India's advice to the State Governments with regard to the distribution of cement?

**Shri Manubhai Shah:** As I have already indicated in the House several times, we told them that they could do away with the permit system entirely, but once bitten, twice shy, the State Government, would not like to do so because they have got to see the transport position, the availability, the stock position, the release position, the priority requirement of different projects etc., and it is for them to take necessary steps in the light of the supply position.

**Shri Tangamani:** May I know whether restrictions have been imposed upon cotton yarn and finished goods like motor starters, as suggested by the Import Advisory Council?

**Shri Manubhai Shah:** That does not arise out of this question. But I can always assure the hon. Member that we meet these august bodies really to benefit from what they tell us.

**Shri Sonavane:** May I know whether the representative of the leather industry has been taken on the Central Advisory Council as well as on the standing committee thereof?

**Shri Manubhai Shah:** As far as the standing Committee is concerned, it is a recent innovation under the rules. We thought that the bigger body, namely the Central Advisory Council of Industries, would not be in a position to meet too often. So, the smaller group is meeting, and whenever a particular industry comes up on the agenda, the representatives of that industry are called in in order to discuss the problems with them.

**Shri Sonavane:** I wanted to know definitely...

**Mr. Deputy-Speaker:** Next question.

### Industrial Estate

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\*1134. { **Shri Ghosal:**  
          **Shri Subhman Ghose:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there has been any progress in establishing Industrial Estate in West Bengal; and

(b) if so, what?

**The Minister of Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House [See Appendix V, annexure No. 100.]

**Shri Ghosal:** May I know whether the common service facility centre has got any connection with the industrial estate?

**Shri Manubhai Shah:** All these extension centres are going to be located henceforth in the industrial estate so that they can serve a concentrated orbit of working.

**Shri Ghosal:** May I know what is the amount allotted under the head 'common service facilities centre'?

**Shri Manubhai Shah:** Those are not separate headings. I have given the total cost. If the hon. Member will look into the statement, for the first it is Rs. 54.20 lakhs, for the second Rs. 5.45 lakhs, and then progressively for each of them, figures have been given.

**Shri Manaen:** May I know whether there is any proposal to have an industrial estate at Siliguri? If so, what is the nature and extend thereof?

**Shri Manubhai Shah:** For an industrial estate in Siliguri, as mentioned in the statement, land has already been selected and provision for the development of land has been made during the current year. We are all the time stressing on State Governments the very great necessity to give acceleration to this programme.

While in the last year, the number of estates was only 11, during the current and the coming years, 51 estates will be completed.

#### Recognition of Unions

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\*1138. { Shri S. M. Banerjee:  
Shri Prabhat Kar:  
Shri Muhammed Elias:  
Shri Saraju Pandey:

Will the Minister of Labour and Employment be pleased to state:

(a) whether there is a proposal to bring any law regarding recognition of unions;

(b) if not, what steps are being taken to settle this problem; and

(c) whether a tripartite Conference is likely to be called to discuss this issue?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). At present there is no proposal to enact any legislation regarding recognition of trade unions.

(c) It is proposed to include the entire question of industrial relations for discussion at the next Indian Labour Conference.

Shri S. M. Banerjee: The Minister has just stated that there is no proposal to have legislation for recognition. May I know whether it is within his knowledge that with the introduction of clause 4(b) in the Government Servants' Conduct Rules, where it is said that no worker can become member of a trade union which does not seek recognition within six months of its registration, and in the absence of legislation, it is not possible for a union to have recognition? If so, what steps are being taken by the Labour Ministry to scrap that amendment?

Mr. Deputy-Speaker: He wanted to know whether legislation was being contemplated, and the answer was 'no'. Now he is entering into an argument that it is required and must be undertaken.

Shri S. M. Banerjee: No argument.

Mr. Deputy-Speaker: What else is it?

Shri S. M. Banerjee: Then I shall point is that with the introduction of the new amendment....

Mr. Deputy-Speaker: Now, he is pressing that it is necessary and they should go forward with that legislation.

Shri S. M. Banerjee: Then I shall ask my second question. May I know whether some of the central trade union congresses have suggested a referendum to judge the representative character of the various unions and their subsequent recognition? If so, which are those organisations and whether Government agree to the most democratic method?

Shri Abid Ali: If the hon. Member wants a list of those organisations, he will have to give notice. But the position is that legislation will only secure technical recognition for unions. We want recognition to be purposeful. At present, most of the unions are recognised; it may not be so in technical terms, but it is recognition for all practical purposes.

Shri S. M. Banerjee: Various unions have suggested this. I want to know whether the central trade union congress organisations have suggested that there should be a referendum to judge the representative capacity of a particular union and for its subsequent recognition. Has the AITUC made that suggestion? If so, has the suggestion been accepted by Government? If not, why not?

Shri Abid Ali: In practice, a union which deserves recognition gets recognition.

Shri S. M. Banerjee: I know hon. Deputy Minister is supposed to be a moving encyclopaedia on labour problems. But he says that.....